

# WRITTEN ANSWERS TO QUESTIONS

## Penalty on M/s Barmalt (I) Ltd., Gurgaon

\*6. SHRI BHOLA PRASAD:  
SHRI YOGENDRA SHARMA:  
SHRI INDRADEEP SINHA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Central Excise authorities have imposed a penalty of Rs. twenty thousand on M/s. Barmalt (I) Limited, Gurgaon;

(b) if so, what are the details in this regard and the reasons for imposing the penalty;

(c) whether the entire machinery and plants have been checked physically;

(d) whether any sales tax penalty has also been imposed; and

(e) if so, how much penalty for sales tax evasion has been realised?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) and (b) M/s. Barmalt (I) Limited, Gurgaon have been found to have manufactured two sets of atmospheric type ammonia condensers without obtaining Central Excise licence and have not paid Central Excise duty thereon. The Deputy Collector, Central Excise, Faridabad has imposed a penalty of Rs. 500/- for the same. He has also confiscated the above condensers but given an option to the party to redeem the same on payment of a fine of Rs. 1600/- in lieu of confiscation. The Central Excise duty due on these condensers has also been demanded by him.

(c) Yes, Sir.

(d) and (e) Central Government has no information as to whether the State Government or its officers have taken any penal action under the Sales Tax Act.

## Export of scarce commodities

\*7. SHRIMATI KANAK MUKHERJEE: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that scarce commodities like cement and sugar are still being allowed to be exported;

(b) if so, what are the details of export of these commodities in quantity and value during the last 3 years; and

(c) whether salt was imported during the last 3 years; if so, what is the value of import?

THE MINISTER OF COMMERCE, CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) to (c) A statement is laid on the Table of the House.

## Statement

(a) Export of cement is not permitted since mid 1977 except for small quantities to Nepal and Bhutan. Some quantities were allowed to be exported to fulfil unavoidable past commitments.

Sugar has been allowed to be exported through the State Trading Corporation and the quantities are fixed after taking into consideration the domestic availability and the obligations under the International Sugar Agreement. So far no decision has been taken regarding the total quantity to be exported this year.

(b) Export of cement and sugar during the last three years has been as follows:

Year	(Qty. in lakh tonnes and value in Rs. crores)	
	Cement	
	Quantity	Value
1976-77	8.72	29.05
1977-78	3.39	12.33
1978-79	0.51	2.08